

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT BOMBAY, BOMBAY

Application No.56/86

of 1986.

Shri Padmakar s/o Solomon Ghodke,  
Assistant Stores Officer,  
Indian Bureau of Mines,  
Head Office, Nagpur.  
r/o Anant-nagar,  
NAGPUR.

**Applicant**

v/s

The Union of India,  
Ministry of Steel and Mines,  
Department of Mines,  
Indian Bureau of Mines,  
Head Office, Nagpur.

**Respondent.**

Coram: Vice-Chairman B.C.Gadgil

Member: P. Srinivasan

Dated 4th March, 1986.

### Tribunal's Orders:

Heard applicant Padmakar S.Ghodke.

By the impugned order the applicant is transferred from Nagpur to Bangalore. The applicant has prayed by way of interim relief this transfer should be stayed. We intend to hear respondent before considering the prayer for this interim relief. Hence no ad-interim relief at this stage.

Applicant to issue notice to the respondents returnable on 19-3-1986 at 12.30 P.M. to show cause as to why the interim relief of stay of the transfer order should not be granted. Along with the notice the applicant should send a copy of the main application as also a copy of this order. Adjourn to 19-3-1986.

B.C.Gadgil  
(B.C.Gadgil)  
Vice-Chairman

(P.Srinivasan)  
Member.

Dear Sirs  
Mr. & Mrs. 13186

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The applicant Mr.Ghodke is present.

Mr.G.C.Sharma,Asstt.Administrative Officer of the respondent is present. He informed the Tribunal that he would be filing a reply during the course of the day and prayed that the matter may be adjourn to 20-3-86 at 2.00 P.M.

*B.C.Gadgil*

Dated: 19th March,1986. (B.C.Gadgil)  
Vice-Chairman.

*P.Srinivasan* 19/3/86  
(P.Srinivasan)  
Member.